

O.A.22/07

ORDER DATED 9th SEPTEMBER, 2009

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. D.P. Dhalsamant, Ld. Counsel for the applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

2. The question raised in this Original Application is with regard to the reversion of the applicant as well as regularization of his services. The reversion order as evidenced from Annexure-A/~~A~~ order has now been dropped and the services of the applicant have also been regularized. If so, the prayer of the applicant in the present O.A. has already been met.

3. In the above circumstances, this O.A. having become infructuous, is dismissed without prejudice to the applicant to file a fresh O.A. or take his legal course, if so advised.

Thankappan
MEMBER (A)

Thankappan
MEMBER (J)